

Title: Need to bring in a legislation to accord 'Right to Strike' to the employees.

SHRI SUNIL KHAN (DURGAPUR): Mr. Deputy-Speaker, Sir, the Government is certainly aware that the entire community of State Government employees along with other sections of employees and working classes of India went on strike on 24th February, 2004 demanding the 'Right to Strike'. But the then Union Government refused to accept the legitimate demand of the Indian working class. It may be recalled that though the Government of India is a founder member of the I.L.O., the Government has not yet ratified I.L.O. Conventions 87, 98 and 151 which guarantee full trade union and democratic rights to the working class and also to the Government employees. The Conventions 151 and 154, which are particularly meant for Government employees, require immediate ratification. In many European countries including U.K., the Government employees enjoy full democratic and trade union rights including the Right to Strike.

I urge upon the Government to ratify the relevant I.L.O. Conventions and bring legislation to accord the 'Right to Strike'.